

**PRL. CITY CIVIL AND SESSIONS JUDGE**

**In The Court Of :** CCH15 VIII ADD. CITY CIVIL AND SESSIONS JUDGE

**CNR Number :** KABC010221252024

**Case Number :** O.S./0006119/2024

**Date :** 28-08-2024

BASAVARAJ S BOMMAI **Versus** JAGADESH K N ALIAS JAGADEESH MAHADEV ALIAS JAGADEESH

**Daily Status**

Business	Next Purpose	Next Hearin Date
<p>The defendants, their men or any other persons claiming on behalf of them are restrained from publishing, telecasting or circulating any defamatory publication against the plaintiff until the next date of hearing. Further, the defendant No.48 is directed to remove the defamatory content uploaded in its platform in respect of the plaintiff in the links (1) <a href="https://x.com/anjan94150697/status/1826929920313848242s=48&amp;t=M5YxLssnv8#ThQjtvB">https://x.com/anjan94150697/status/1826929920313848242s=48&amp;t=M5YxLssnv8#ThQjtvB</a> LQ and (2) <a href="https://x.com/ChekrishnaCk/status/1826829792970240428t=abNmUaqJd9huM3dUptfB3Q&amp;s=08">https://x.com/ChekrishnaCk/status/1826829792970240428t=abNmUaqJd9huM3dUptfB3Q&amp;s=08</a> within 24 hours. The plaintiff shall comply with Order XXXIX, Rule 3(a) of the Code of Civil Procedure, 1908. Issue ex-parte temporary injunction order, notice on I.A. Nos.I and II and suit summons to the defendants through Court and Registered Post Acknowledgment Due. Returnable by 9.9.2024.</p>	SUMMONS	09-09-2024